FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ERGONIA TECHNOLOGY PRIVATE LIMITED

1.	Name of corporate person	ERGONIA TECHNOLOGY PRIVATE LIMITED
2.	Date of incorporation of corporate person	09/05/2022
3.	Authority under which corporate person is incorporated /registered	Registrar of Companies, Karnataka, Bangalore
4.	Corporate Identity Number ~~/ Limited Liability Identity Number~~ of corporate person	U72900KA2022PTC161004
5.	Address of the Registered Office and Principal Office (If Any) of corporate person	No. 3985, 3rd floor, 80 Feet Rd, above Aastha Eye Hospital, 1st phase Girinagar, VHBCS layout, Banashankari 1st Stage, Girinagar (Bangalore), Bangalore 560085, Bangalore South, Karnataka, India.
6.	Liquidation Commencement Date Of Corporate Person	30th June, 2025
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Ms. Nayana Premji Savala 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai 400 057 Maharashtra, India Email: nalinisavala@gmail.com Tel.: 9082605500 IP Registration No: IBBI/IPA-003/IP-N00051/2017-18/10491
8.	Last date for submission of claims	29th July, 2025

Notice is hereby given that Ergonia Technology Private Limited has commenced voluntary liquidation on 30th June, 2025.

The stakeholders of Ergonia Technology Private Limited are hereby called upon to submit a proof of their claims, on or before 29th July, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

NAYANA PREMJI SAVALA
IBBI REG NO.
IBBI/IPA-003
IP-N00051
2017-18/10491
INSOLVENCY PROFESSIONAL

Nayana Premji Savala
Liquidator

Date: 04th July, 2025
Place: Mumbai

ಚುಟುಕು ಸಾಹಿತ್ಯ ಪರಿಷತ್ ಅಧ್ಯಕ್ಷರಾಗಿ ಅಂಬರೀಶ್ ನೇಮಕ

ರಾಮನಗರ: ನ್ಯಾಯಾಂಗ ಕ್ಷೇತ್ರ, ಸಾರ್ವಜನಿಕ, ಶಿಕ್ಷಣ, ಹಾಗೂ ಚುಟುಕು ಸಾಹಿತ್ಯ ಕ್ಷೇತ್ರಗಳಲ್ಲಿ ವಿಶಿಷ್ಟಪರ ಕಾರ್ಯಕ್ರಮಗಳಿಂದ ಖ್ಯಾತಿ ಗಳಿಸಿರುವ ವಕೀಲ ಅಂಬರೀಶ್ ಅವರನ್ನು ಮತ್ತೊಮ್ಮೆ ಜಿಲ್ಲಾ ಚುಟುಕು ಸಾಹಿತ್ಯ ಪರಿಷತ್ ಅಧ್ಯಕ್ಷರನ್ನಾಗಿ ನೇಮಕ ಮಾಡಲಾಗಿದೆ. ಇತ್ತೀಚೆಗೆ ನಡೆದ ಚುಟುಕು ಸಾಹಿತ್ಯ ಪರಿಷತ್ತಿನ ಸಭೆಯಲ್ಲಿ ರಾಮನಗರ ಜಿಲ್ಲೆಯ ಚುಟುಕು ಸಾಹಿತ್ಯ ಪರಿಷತ್ತಿನ ಜಿಲ್ಲಾಧ್ಯಕ್ಷರಾಗಿ ಅಂಬರೀಶ್ ಪುನರಾಯ್ಕೆಯಾಗಿದ್ದಾರೆ. ರಾಜ್ಯಾಧ್ಯಕ್ಷ ಹಾಗೂ ವಿಧಾನ ಪರಿಷತ್ತಿನ ಮಾಜಿ ಸದಸ್ಯರಾದ ತೋಂಟದಾರ್ಯ ಅವರು ಅಂಬರೀಶ್ ಅವರನ್ನು ಪುನರ್ ಆಯ್ಕೆ ಮಾಡಿ ಜಿಲ್ಲಾ ಘಟಕವನ್ನು ಮುನ್ನಡೆಸುವ ಹೊಣೆಗಾರಿಕೆ ನೀಡಿದ್ದಾರೆ.

ನಮೂನೆ ಎ

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

(ಭಾರತೀಯ ದಿವಾಳಿತನ ಮತ್ತು ದಿವಾಳಿತನ ಮಂಡಳಿ (ಸ್ವಯಂಪ್ರೇರಿತ ದ್ರವೀಕರಣ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಗಳು 2017 ರ ನಿಯಮ 14)

ಎಗೋರ್ನಿಯಾ ಟೆಕ್ನಾಲಜಿ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರ ಗಮನಕ್ಕಾಗಿ

1.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಹೆಸರು	ಎಗೋರ್ನಿಯಾ ಟೆಕ್ನಾಲಜಿ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಂಯೋಜನೆಯ	ದಿನಾಂಕ: 09.05.2022
3.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯನ್ನು ಯಾವ ಪ್ರಾಧಿಕಾರದ ಅಡಿಯಲ್ಲಿ ಸಂಯೋಜಿಸಲಾಗಿದೆ / ನೋಂದಾಯಿಸಲಾಗಿದೆ	ಕಂಪನಿಗಳ ನೋಂದಣಿದಾರ, ಕರ್ನಾಟಕ, ಬೆಂಗಳೂರು
4.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಕಾರ್ಪೊರೇಟ್ ಗುರುತಿನ ಸಂಖ್ಯೆ	**U72900KA2022PTC161004**
5.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿಯ ವಿಳಾಸ (ಯಾವುದಾದರೂ ಇದ್ದರೆ)	ಸಂಖ್ಯೆ 3985, 3 ನೇ ಮಹಡಿ, 80 ಅಡಿ ರಸ್ತೆ, ಆಸ್ಟ್ರಾ ಕಣ್ಣಿನ ಆಸ್ಪತ್ರೆಯ ಮೇಲೆ, 1ನೇ ಹಂತ ಗಿರಿನಗರ, VHBCS ಲೇಔಟ್, ಬನಶಂಕರಿ 1ನೇ ಹಂತ, ಗಿರಿನಗರ (ಬೆಂಗಳೂರು), ಬೆಂಗಳೂರು 560085, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಕರ್ನಾಟಕ, ಭಾರತ.
6.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ದಿವಾಳಿ ಪ್ರಾರಂಭ	ದಿನಾಂಕ: 30ನೇ ಜೂನ್, 2025
7.	ಲಿಕ್ವಿಡೇಟರ್ ಹೆಸರು, ವಿಳಾಸ, ಇಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಶ್ರೀಮತಿ ನಳಿನಿ ಪ್ರೇಮ್ಜಿ ಸವಲ ವಿಳಾಸ: 1/100-ಎ, ವಿಶಾಲ್ ಸುಶೀಲ್ ಸೊಸೈಟಿ, ನಾರಿಮನ್ ರಸ್ತೆ, ವಿಲೇ ಪಾರ್ಲೆ ಪೂರ್ವ, ಮುಂಬೈ-400057, ಮಹಾರಾಷ್ಟ್ರ, ಭಾರತ. ಇಮೇಲ್: nalinisavala@gmail.com ದೂರವಾಣಿ: 9082605500 ಐಬಿ ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBBI/IPA-003/IP-N00051/2017-18/10491
8.	ಹಕ್ಕುಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	29ನೇ ಜುಲೈ, 2025

ಎಗೋರ್ನಿಯಾ ಟೆಕ್ನಾಲಜಿ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಜೂನ್ 30, 2025 ರಂದು ಸ್ವಯಂಪ್ರೇರಿತ ದಿವಾಳಿಯನ್ನು ಪ್ರಾರಂಭಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

ಎಗೋರ್ನಿಯಾ ಟೆಕ್ನಾಲಜಿ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರು ಜುಲೈ 29, 2025 ರಂದು ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು ತಮ್ಮ ಹಕ್ಕುಗಳ ಪುರಾವೆಯನ್ನು ಐಟಂ 7 ರ ಮುಂದೆ ಉಲ್ಲೇಖಿಸಲಾದ ವಿಳಾಸದಲ್ಲಿರುವ ಲಿಕ್ವಿಡೇಟರ್‌ಗೆ ಸಲ್ಲಿಸಲು ಇಲ್ಲಿ ಕರೆ ನೀಡಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲಗಾರರು ತಮ್ಮ ಹಕ್ಕುಗಳ ಪುರಾವೆಯನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕ ಮಾತ್ರ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಪಾಲುದಾರರು ಕ್ಲೈಮ್‌ಗಳ ಪುರಾವೆಯನ್ನು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕ ಸಲ್ಲಿಸಬಹುದು.

ಕ್ಲೈಮ್‌ನ ಸುಳ್ಳು ಅಥವಾ ದಾರಿತಪ್ಪಿಸುವ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದರಿಂದ ದಂಡ ವಿಧಿಸಲಾಗುತ್ತದೆ.

ದಿನಾಂಕ: ಜುಲೈ 04, 2025
ಸ್ಥಳ: ಮುಂಬೈ

ಲಿಕ್ವಿಡೇಟರ್‌ನ ಹೆಸರು ಮತ್ತು ಸಹಿ:
ಸಹಿ/- ನಳಿನಿ ಪ್ರೇಮ್ಜಿ ಸವಾಲಾ, ಲಿಕ್ವಿಡೇಟರ್

ಮಧುಸೂದನ್ ನಿಧನ

ನೆಲಮಂಗಲ: ಸ್ಥಳೀಯ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಮುಖಂಡ ಎಂ.ರವಿಕುಮಾರ್ ಅವರ ಹಿರಿಯ ಸಹೋದರ ರಾಯನ್ ನಗರದ ಮಧುಸೂದನ್(43) ಮಂಗಳವಾರ ನಿಧನರಾದರು.

ಹಠಾತ್ ಅನಾರೋಗ್ಯಕ್ಕೆ ಒಳಗಾದ ಅವರಿಗೆ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಫಲಿಸದೆ ಅಸುನೀಗಿದರೆಂದು ಅವರ ಸಹೋದರ ರವಿಕುಮಾರ್ ಹೇಳಿದ್ದಾರೆ. ಮೃತರು ಪತ್ನಿ, ಒಂದು ಗಂಡು, ಒಂದು ಹೆಣ್ಣು ಮಗು, ನಾಲ್ವರು ಸಹೋದರರು ಸೇರಿದಂತೆ ಅಪಾರ ಬಂಧು ಬಳಗವನ್ನು ಅಗಲಿದ್ದಾರೆ. ಮಾಜಿ ಶಾಸಕ ಡಾ.ಕೆ.ಶ್ರೀನಿವಾಸ್ ಮೂರ್ತಿ, ನೆಲಮಂಗಲ ಯೋಜನೆ ಪ್ರಾಧಿಕಾರ ಅಧ್ಯಕ್ಷ ಕಾಂಗ್ರೆಸ್ ಮುಖಂಡ ಹೇಮಂತ್ ಕುಮಾರ್, ನಗರಸಭೆ ಉಪಾಧ್ಯಕ್ಷ ಆನಂದ್, ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಅಧ್ಯಕ್ಷೆ ನಾಗರತ್ನಮ್ಮ, ಉದ್ಯಮಿ ಸುನೀಲ್, ನಗರಸಭೆ ಸದಸ್ಯ ನರಸಿಂಹ ಮೂರ್ತಿ, ಮಾಜಿ ಪುರಸಭಾ ಉಪಾಧ್ಯಕ್ಷೆ ಶಾರದಾಗೋಪಾಲ್, ಕಾ ಬಿ.ಗಂಗರಾಜು, ವಕೀಲರಾದ ಸಿದ್ದಗಂಗಮ್ಮ, ರಾಷ್ಟ್ರೀಯ ಶಿಕ್ಷಕ ಪ್ರಶಸ್ತಿ ಪುರಸ್ಕೃತ ಎಸ್.ಸಿದ್ದರಾಜು ಸೇರಿದಂತೆ ಹಲವಾರು ಪ್ರಮುಖರು ಸಂತಾಪವ್ಯಕ್ತಪಡಿಸಿ ಕಂಬನಿ ಮಿಡಿದಿದ್ದಾರೆ.

ಮೃತರ ಅಂತ್ಯಕ್ರಿಯೆ ರಾಯನ ನಗರದ ರುದ್ರಭೂಮಿಯಲ್ಲಿ ಹಿಂದೂ ಸಂಪ್ರದಾಯದಂತೆ ಬುಧವಾರ ನಡೆಯಿತು.

SIR M. VISVESVARAYA CO-OPERATIVE BANK LTD.

Corporate Office: # 109, Shankarmutt Road, Shankarpuram, Bangalore-560004.
Phone No.: 080-22956419/22956420, E-mail: corporate@vcb.co.in, Website: www.vcb.co.in

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002.

Borrower Name and Address: **1. M/s Brundavan Educational Trust ® (Sampoorna Group of Institutions)** # 171/1, Basement, Chiranjeevi Residency, 2th A Cross, JP Nagar 1st Phase, Sarakki, Bangalore – 560 078 M/s Brundavan Educational Trust ®(Sampoorna Group of Institutions) Mudugere Gate, Belekere, Channapattana 562160. Rep by its Trustees **2.Dr. Sampoorna Naidu** # 171/1, 4B, Chiranjeevi Residency, 12th A Cross, JP Nagar 1st Phase, Sarakki, Bangalore – 560 078 **3.Dr. BSM Naidu** # 171/1, 4B, Chiranjeevi Residency, 12th A Cross, JP Nagar 1st Phase, Sarakki, Bangalore – 560 078

Sir/Madam,

Subject: **Financial assistance sanctioned to you by Sir M. Visvesvaraya Co-operative Bank Ltd. - Defaults committed by you in payment of installments of principal, interest etc.**

We **Sir M. Visvesvaraya Co-operative Bank Ltd., Vijayanagar Branch, Bangalore**, had at your request granted you Credit facilities by way of financial assistance on the terms and conditions contained in the agreement's and document's duly executed in favour of the Bank. The relevant particulars of the said credit facilities and the amount outstanding repayable by you are stated in **Annexure-I**.

As security for the said financial assistance to you have created security interest in favour of **Sir M. Visvesvaraya Co-operative Bank Ltd., Vijayanagar Branch, Bangalore** interalia, by way of Hypothecation of Movable Properties/ Mortgage of immovable properties by executing necessary security Documents/agreements. The particulars of the secured assets are specifically mentioned in **Annexure-II**.

In terms of the agreements and documents entered into by you all with **Sir M. Visvesvaraya Co-operative Bank Ltd.**, you were required to repay the principal amounts of the financial assistance in accordance with repayment as contained in the said agreements/ Documents and also to pay interest thereon at the rates and in the manner as stated in the said agreements and Documents. The operation and conduct of the accounts in respect of the above said financial assistance/credit facilities have become irregular and your debt has since been classified by **Sir M. Visvesvaraya Co-Operative Bank Ltd.**, as a Non Performing Asset on 08.08.2024 consequent to the default committed by you in repayment of principal debt and interest thereon.

Accordingly in exercise of the powers conferred in terms of Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as the said Act) **Sir M. Visvesvaraya Co-Operative Bank Ltd.**, declares that the aggregate amount of **Rs. 13,71,88,910/-Rupees Thirteen Crores Seventy One Lakhs Eighty Eight Thousand Nine Hundred Ten Only) as on 31.05.2025** is immediately due and payable along with future interest.

In the premises we the Sir M. Visvesvaraya Co-Operative Bank Ltd., hereby call upon you all jointly & severally to pay to Sir M. Visvesvaraya Co-Operative Bank Ltd., within a period of 60 days from the date of receipt of this notice the aggregate sum of **Rs. 13,71,88,910/- Rupees Thirteen Crores Seventy One Lakhs Eighty Eight Thousand Nine Hundred Ten Only) as on 31.05.2025** at the contractual rates together with costs, charges, other monies until payment or realization.

In case you fail to make the payment as aforesaid, **Sir M. Visvesvaraya Co-Operative Bank Ltd.**, shall be constrained to take recourse in terms of the provisions of the said Act against all or any one or more of the secured assets, entirely at your risk as to costs and consequences thereof. The powers available to **Sir M. Visvesvaraya Co-Operative Bank Ltd.**, under the Act include (i) power to take possession of the secured assets of the borrower including the rights to transfer by way of lease, assignment or sale for realizing secured asset (ii) take over the management of the secured asset including the rights to transfer by way of lease, assignment or sale and realize the secured asset and any transfer of secured asset by **Sir M. Visvesvaraya Co-Operative Bank Ltd.**, shall vest in the all rights or in relation to the secured asset transferred as if the transfer has been made by you.

In terms of the provisions of section 13(13) of the said Act, you are here by prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of your business), any of the secured assets as referred to in this notice without prior consent of **Sir M. Visvesvaraya Co-Operative Bank Ltd.**.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

This notice is issued in terms of Section 13(2) of the said Act.

The charges expenses incurred for taking the said action shall be met out of the sale proceeds and if the sale proceeds are found insufficient to satisfy the entire amount due to the Bank, for the balance amount, appropriate legal action as provided

In Act will be taken against you, holding all of you jointly and severally liable to all costs and consequences thereof. Please note that the above notice is issued without prejudice to such rights of the secured creditor to initiate any other legal proceedings/auction as deemed fit and necessary under the provisions of any other law for the time being in force.

Annexure-I

Sl.No.	A/c No	Sanction Amount (Rs)	Amount outstanding as on 31/05/2025 repayable by you
1.	TLEMI/1 TLEMI/6 Total	14,60,55,625.00 3,56,26,261.00 18,16,81,886.00 Sanction amount includes Capitalizatioin of interest amount during Resolution Frame work 2.0 for COVID-19 pandemic.	Rs.13,71,88,910.00 (Rupees Thirteen Crores Seventy One Lakhs Eighty Eight Thousand Nine hundred Ten Only) as on 31.05.2025 together with further interest thereon with effect from 01.06.2025 at the contractual rates together with costs, charges, othger monies until payment or realization.

ANNEXURE-II

(DESCRIPTION OF THE IMMOVABLE PROPERTY)

1.Property Belonging to M/s Brundavan Educational Trust

All that piece of parcel of Land bearing Sy. No. 41/1 measuring 13 guntas, SY No.40/1 and portion of the land in SY No.41/1 measuring 4 acres 5 guntas, (Totally measuring 4 acres 18 guntas) purchased under vide order No.29.12.2008 issued by the Deputy Commissioner, Ramanagara District situated at Belekere Village, Mallur Hobli, Channapatna Taluk, Ramanagara District and bounded as

Portion of the land in SURVEY NO. 40/1 measuring 39 guntas and in Sy No 41/1 measuring 3 acre 0.06 Guntas acres totally measuring 4 acre 05 guntas

East By : B.L.Jayaramu, Sakamma, Marigowda's Land
West by : Dr.B.L.Jayaramu's Land and Road.
North by : Sakamma and Puttalingamma's Land
South by : Sakamma and B.R.Rajesh's Land.

SURVEY NO. 41/1 New Sy No. 41/5 measuring 13 Guntas

East By : Dr. B.L.Jayaramu's Land
West by : L.Nagaraj's Land,
North by : Marigowda's Land,
South by : Remaining portion of land of sy. No.41/2.

2.Personal Property (Flat) belonging to Dr. Sampoorna Naidu – Trustee as on Collateral Security

Schedule -A

All the piece and parcel of the immovable property bearing House List No.171/1, Present Municipal Corporation No. 171/1-34, Khatha No. 44/3 situated at 3rd Main, Sarraki village, uttarahalli Hobli, Bangalore South Taluk, 1st Phase , JP Nagar, BBMP Ward No. 57, Jayanagar range, Bangalore – 560 078 measuring East to West 50 Feet and North to South 45 feet, in all measuring 2250 sq.ft and bounded as

East by : Property belonging to Sri. SH. Narayana Reddy
West by : Road
North by : Road
South by : Property belonging to Sri. S.H. Narayana Reddy

Schedule B:

All the piece and parcel of the residential flat bearing No. 4B, new Municipal No. 34/1, (Old No. 171/1), BBMP PID No. 57-241-34/8 measuring an extent of 780 Sq.ft or super buildup area with vetrified flooring in the fourth floor of " Chiranjeevi Residency" consisting of a kitchen, living Room, two bed rooms with balcony and a pooja room constructed on schedule – A Property together with 1/11th (205.54 sqft) undivided share , right, title, interest and ownership in schedule A Property and one car parking area measuring 6 ½ ft x 13 ft (85 Sft) in stilt floor of the apartment building stands in the name of Dr. Sampoorna Naidu, founder and managing Trustee.

Date: 03.07.2025
Place: Bangalore

Sd/- Authorised Officer
Sir M. Visvesvaraya Co-operative Bank Limited

ಪ್ರಸ್ತುತ ಸಂದರ್ಭದಲ್ಲಿ ಸಿಎಂ ಸ್ಥಾನ ಸಿಗುವುದು ಸುಲಭವಲ್ಲ ಎಂದ ಡಿಕೆಶಿ ಅತ್ಯಾಪ್ತರು

ಡಿಕೆಶಿ ಸಿಎಂ ಆಗೋದು ಕಷ್ಟ: ಲಿಂಗಪ್ಪ

ಸಂ.ಕ. ಸಮಾಚಾರ, ರಾಮನಗರ

ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಮುಖ್ಯಮಂತ್ರಿ ಆಗೋದು ಕಷ್ಟ, ಈ ಅವಧಿಯಲ್ಲಿ ಸಿಎಂ ಸ್ಥಾನ ಸಿಗುವುದು ಸುಲಭ ಅಲ್ಲ. ನಮ್ಮ ಸ್ನೇಹಿತ ಶಿವಕುಮಾರ್, ಪಬ್ಲಿಕ್ ಕಾಂಟ್ಯಾಕ್ಟ್‌ನಲ್ಲಿ ಬಹಳ ಫೇಲ್ ಆಗಿದ್ದಾರೆ ಎಂದು ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಅತ್ಯಾಪ್ತ, ಕಾಂಗ್ರೆಸ್ ಮಾಜಿ ಶಾಸಕ ಸಿ.ಎಂ.ಲಿಂಗಪ್ಪ ಸ್ಫೋಟಕ ಹೇಳಿಕೆ ನೀಡಿದ್ದಾರೆ.

ರಾಜ್ಯ ರಾಜಕೀಯದಲ್ಲಿ ಸೆಪ್ಟೆಂಬರ್ ನಂತರ ಕ್ರಾಂತಿ ಆಗಲಿದೆ ಎಂದಿರುವ ಸಹಕಾರ ಸಚಿವ ಕೆ.ಎನ್.ರಾಜಣ್ಣ ಹೇಳಿಕೆ ವಿಪಕ್ಷ ಹಾಗೂ ಕಾಂಗ್ರೆಸ್ ವಲಯದಲ್ಲಿ ಭಾರಿ ಚರ್ಚೆಗೆ ಗ್ರಾಸವಾಗಿದೆ. ಈ ನಡುವೆ ಒಂದೆಡೆ 5 ವರ್ಷ ನಾನೇ ಸಿಎಂ ಎನ್ನುತ್ತಿರುವ ಸಿದ್ದರಾಮಯ್ಯ, ಮತ್ತೊಂದು ಕಡೆ ಡಿಕೆಶಿ ಸಿಎಂ ಆಗಬೇಕು ಎನ್ನುತ್ತಿರುವ ಡಿಕೆಶಿ ಆಪ್ತ ಶಾಸಕರ ಹೇಳಿಕೆ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷವನ್ನು ಮುಜುಗರಕ್ಕೆ ಸಿಲುಕಿಸಿದೆ. ಇದೆಲ್ಲದರ ನಡುವೆ ರಾಮನಗರದ ಹಿರಿಯ ರಾಜಕಾರಣಿ, ಡಿಕೆಶಿ ಅತ್ಯಾಪ್ತರು ಆದ ಸಿ.ಎಂ.ಲಿಂಗಪ್ಪ ಅವರ ಶಾಕಿಂಗ್ ಹೇಳಿಕೆ ಮತ್ತಷ್ಟು ಚರ್ಚೆಗೆ ಗ್ರಾಸವಾಗಿದೆ.

ರಾಮನಗರ ತಾಲೂಕಿನ ಬಿಡದಿಯಲ್ಲಿ ಮಾತನಾಡಿ, ನನ್ನ ಮಾತು ಶಿವಕುಮಾರ್‌ಗೆ ಬೇಸರವಾಗಬಹುದು. ಆದರೆ ಪ್ರಾಕ್ಟಿಕಲ್ ಆಗಿ ಹೇಳೋದಾದ್ರೆ ಬದಲಾವಣೆ ಕಷ್ಟ. ಕಡೆಗೆ ಹೈಕಮಾಂಡ್ ಮುಂದೆ ಸಹ ಕೆಪಿಸಿಸಿ ಅಧ್ಯಕ್ಷನನ್ನಾಗಿ ಮಾಡ್ತೇವೆ. ಪಕ್ಷದ ಟಿಕೆಟ್ ಹಂಚಿಕೆ ಜವಾಬ್ದಾರಿ ಕೊಡ್ತೇವೆ. ನೀನೆ ಪಕ್ಷವನ್ನು ಅಧಿಕಾರಕ್ಕೆ ತಂದು ಸಿಎಂ ಆಗು ಎಂದು ಹೇಳಬಹುದೇನೋ ಅನಿಸುತ್ತೆ ಎಂದು ಹೇಳಿದರು. ಏನು ಸಲಹೆ ಕೊಡಲ್ಲ, ಪ್ರಯೋಜನವೂ ಇಲ್ಲ: ನನಗೆ ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಮೇಲೆ ಅಸಮಾಧಾನ, ಅತೃಪ್ತಿ ಇಲ್ಲ ಎಂದಿರುವ ಸಿ.ಎಂ.ಲಿಂಗಪ್ಪ, ಯಾರಾದರೂ ನಮಸ್ಕಾರ ಎಂದ್ರೆ...ಹಾ.. ಎನ್ನುತ್ತಾರೆ. ಅದನ್ನು ಹೇಳಿದ್ದೀವಿ, ನಮಸ್ಕಾರ ಅಂದ್ರೆ ನೀವು ನಮಸ್ಕಾರ ಅನ್ನಿ ಎಂದಿದ್ದೇವೆ. ಈಗ ಅವರಿಗೆ ಏನು ಸಲಹೆ ಕೊಡಲ್ಲ, ಅದರಿಂದ ಯಾವ ಪ್ರಯೋಜನವೂ ಆಗಲ್ಲ. ಅವರನ್ನು ಮೀಟ್ ಮಾಡೋದೆ ಕಷ್ಟ, ಸಿಕ್ಕಿದ್ರೂ ನಾಳೆ ಸಿಗು ಅಂತಾರೆ. ಅವರಿಗೆ ಸಿಎಂ ಅವಕಾಶ ಸಿಗಬಹುದು, ಆದರೆ ಈ ಬಾರಿ ಅಂತಹ ಸಾಧ್ಯತೆ ಇಲ್ಲ. ಡಿಕೆಶಿ ಪರವಾಗಿ ಇರುವವರಿಗಿಂತ, ವಿರೋಧಿಗಳು ಜಾಸ್ತಿ. ಸಿಎಂ ಎನ್ನುತ್ತಿದ್ದಂತೆ ನಾನು, ನಾನು ಎನ್ನುವವರು ಕಾಂಗ್ರೆಸ್‌ನಲ್ಲಿ ಬಹಳಷ್ಟು ಜನ ಇದ್ದಾರೆ ಎಂದು ಮಾಜಿ ಶಾಸಕ ಸಿ.ಎಂ.ಲಿಂಗಪ್ಪ ಅವರು ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಬಗ್ಗೆ ಮುಕ್ತವಾಗಿ ಮಾತನಾಡಿದರು.

ಪಬ್ಲಿಕ್ ಕಾಂಟ್ಯಾಕ್ಟ್‌ನಲ್ಲಿ ಡಿಕೆಶಿ ಫೇಲ್

ನಾನು ಕಟುಸತ್ಯ ಹೇಳಬೇಕಾಗುತ್ತದೆ. ನಮ್ಮ ಸ್ನೇಹಿತರು ಶಿವಕುಮಾರ್, ಪಬ್ಲಿಕ್ ಕಾಂಟ್ಯಾಕ್ಟ್‌ನಲ್ಲಿ ಬಹಳ ಫೇಲ್ ಆಗಿದ್ದಾರೆ. ನಾನು ಹಿಂದಿನಿಂದ ಅವರಿಗೆ ಸಲಹೆ ಕೊಟ್ಟಿದ್ದೇವೆ. ನಿಮ್ಮ ಸಿಸ್ಟಮ್ ಸರಿಯಿಲ್ಲ ಎಂದು ಹೇಳಿದ್ದೇನೆ. ಯಾರೋ ಇಬ್ಬರನ್ನು ಮಾತನಾಡಿಸಿ ಕಾರ್ ಹತ್ತಿ ಹೋಗೋದಲ್ಲ. ಪ್ರತಿದಿನ ಜನರಿಗಾಗಿ 1 ಗಂಟೆ ಮೀಸಲಿಡಬೇಕು. ಜೊತೆಗೆ ಶಾಸಕರು ಕಂಡರೂ ಕಾಣದಂತೆ ಹೋಗ್ತಾರೆ. ಇಂತಹ ಶಾಸಕರು ಎಂದು ಗೊತ್ತಿರುತ್ತದೆ ಆದರೆ ಮರೆತಂತೆ ಹೊರಟು ಹೋಗ್ತಾರೆ. ಇದರಿಂದಾಗಿ ಅವರಿಗೆ ಶಾಸಕರ ಬಲ ಕಡಿಮೆ ಇದೆ. ಅವರ ನಡವಳಿಕೆಗಳು ಅವರಿಗೆ ತೊಡಕಾಗ್ತಿದೆ ಎಂದು ಕಾಂಗ್ರೆಸ್ ಮಾಜಿ ಶಾಸಕ ಸಿ.ಎಂ.ಲಿಂಗಪ್ಪ ತಿಳಿಸಿದರು.

ವಿದ್ಯುತ್ ಚಿತಾಗಾರಕ್ಕೆ ಅಗತ್ಯ ಸೌಕರ್ಯ ಕಲ್ಪಿಸಲು ಸೂಚನೆ

ವಿದ್ಯುತ್ ಚಿತಾಗಾರಕ್ಕೆ ಶಾಸಕ ಸಿ.ಪಿ.ವೈ ಭೇಟಿ

ಚನ್ನಪಟ್ಟಣ: ಸುಮಾರು ಎರಡು ಕೋಟಿ ರೂ. ವೆಚ್ಚದಲ್ಲಿ ನಿರ್ಮಿಸಿದ್ದರೂ ಅಗತ್ಯ ಸೌಕರ್ಯಗಳನ್ನು ಕಲ್ಪಿಸದ ಕಾರಣ ಉದ್ಘಾಟನೆಗೊಂಡರೂ ಸಾರ್ವಜನಿಕ ಬಳಕೆಗೆ ಸೇರ್ಪಡೆಯಾಗದ ವಿದ್ಯುತ್ ಚಿತಾಗಾರಕ್ಕೆ ಅಗತ್ಯ ಸೌಕರ್ಯಗಳನ್ನು ಕಲ್ಪಿಸಿಕೊಡುವಂತೆ ಅಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಲಾಗಿದೆ ಎಂದು ಶಾಸಕ ಸಿ.ಪಿ.ಯೋಗೇಶ್ವರ್ ತಿಳಿಸಿದರು.

ನಗರದ ತಿಟ್ಟಮಾರನಹಳ್ಳಿ ರಸ್ತೆ ಬಳಿ ಇರುವ ವಿದ್ಯುತ್ ಚಿತಾಗಾರಕ್ಕೆ ಭೇಟಿ ಕೊಟ್ಟು ಪರಿಶೀಲಿಸಿದ ಬಳಿಕ ಸುದ್ದಿಗಾರರೊಂದಿಗೆ ಮಾತನಾಡಿದ ಶಾಸಕರು, ಮಾಜಿ ಸಂಸದರಾಗಿದ್ದ ಡಿ.ಕೆ.ಸುರೇಶ್ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಕೋಟಿ ರೂ. ವೆಚ್ಚದಲ್ಲಿ ನಿರ್ಮಾಣಗೊಂಡಿದ್ದ, ಈ ವಿದ್ಯುತ್ ಚಿತಾಗಾರ ಇಲ್ಲಿಯವರೆಗೂ ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ಬಳಕೆಯಾಗುತ್ತಿಲ್ಲವೆಂದು ತಿಳಿದ ಕಾರಣ ನಾನೇ ಖುದ್ದು ಭೇಟಿ ನೀಡಿ ವೀಕ್ಷಣೆ ಮಾಡುತ್ತಿರುವುದಾಗಿ ಹೇಳಿದರು. ಚಿತಾಗಾರವನ್ನು ನೋಡಿಕೊಳ್ಳಲು ಟೆಂಡರ್ ಕರೆದರೂ ಯಾರೂ ಬರುತ್ತಿಲ್ಲ ಸಾರ್ವಜನಿಕರಲ್ಲಿ ಜಾಗೃತಿ ಮೂಡದ ಕಾರಣ ಉದ್ಘಾಟನೆಯಾಗಿ ವರ್ಷಗಳೇ ಕಳೆಯುತ್ತಿದ್ದರೂ ಇದನ್ನು ಬಳಕೆ ಮಾಡುತ್ತಿಲ್ಲದೆಂದು, ಇದರಿಂದ ವಿದ್ಯುತ್ ಚಿತಾಗಾರ ಅನುಪಯುಕ್ತವಾಗುತ್ತಿದೆಯೆಂದು ಮನವಿಗಳು ಬಂದ ಕಾರಣ ನಗರಸಭಾ ಆಡಳಿತ ಮಂಡಳಿ ಹಾಗೂ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಭೇಟಿ ಕೊಟ್ಟಿರುವುದಾಗಿ ಹೇಳಿದರು. ನಗರಸಭಾ ಅಧ್ಯಕ್ಷ ವಾಸಿಲ್ ಆಲಿಖಾನ್, ಕೋಟೆ ಚಂದ್ರು, ಮಹೇಂದ್ರ ಕುಮಾರ್, ಜಯಮಾಲಾ, ಸತೀಶ್ ಬಾಬು ಸೇರಿದಂತೆ ಹಲವರಿದ್ದರು.

ಮಾಗಡಿ ಕೋಟೆ ಅಭಿವೃದ್ಧಿಗೆ ಅನುಮೋದನೆ: ಅಭಿನಂದನೆ

ಕೆಂಪೇಗೌಡರ ಕೋಟೆ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುತ್ತದೆ

ಸಂ.ಕ. ಸಮಾಚಾರ, ಮಾಗಡಿ

ಕೆಂಪೇಗೌಡರ ಕಟ್ಟಿಸಿರುವ ಐತಿಹಾಸಿಕ ಮಾಗಡಿ ಕೋಟೆ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಬುಧವಾರ ನಡೆದ ಸಚಿವ ಸಂಪುಟ ಸಭೆಯಲ್ಲಿ 103 ಕೋಟಿ ರೂ. ಅಂದಾಜು ಮೊತ್ತಗಳ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡಿದ ಸರ್ಕಾರಕ್ಕೆ ಶಾಸಕ ಎಚ್.ಸಿ. ಬಾಲಕೃಷ್ಣ ಅಭಿನಂದನೆ ಸಲ್ಲಿಸಿದರು.

ಪಟ್ಟಣದ ಕಾಂಗ್ರೆಸ್ ಕಚೇರಿಯಲ್ಲಿ ಸುದ್ದಿಗಾರರೊಂದಿಗೆ ಮಾತನಾಡಿದ ಅವರು, ಕೆಂಪೇಗೌಡರ ಕಾಲದ ಕೋಟೆ ಸಮಗ್ರ ಅಭಿವೃದ್ಧಿಗೆ ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ, ಉಪಮುಖ್ಯಮಂತ್ರಿಯ ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್, ಕಂದಾಯ ಸಚಿವರಾದ ಕೃಷ್ಣಭೈರೇಗೌಡ, ಮಾಜಿ ಸಂಸದ ಡಿ.ಕೆ.ಸುರೇಶ್ ರವರಿಗೆ ಅಭಿನಂದನೆ ಸಲ್ಲಿಸಲಾಗುತ್ತದೆ ಈ ಮೂಲಕ ಕೆಂಪೇಗೌಡರ ಕಾಲದ ಕೋಟೆಯನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಅನುಕೂಲತೆ ಮಾಡಿಕೊಡುವ ಕೆಲಸ ಮಾಡಲಾಗುತ್ತದೆ ಇನ್ನೊಂದು ತಿಂಗಳಲ್ಲಿ ಉಪಮುಖ್ಯಮಂತ್ರಿಯ ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಅವರನ್ನು ಮಾಗಡಿಗೆ ಕರೆಸಿ ಶಂಕುಸ್ಥಾಪನೆ ನೆರವೇರಿಸಲಾಗುತ್ತದೆ ಕೆಲವರು ಟೀಕೆ ಮಾಡುತ್ತಿದ್ದರು ಅವರಿಗೆ ಉತ್ತರ ಸಿಗುವ ಕೆಲಸ ಆಗಿದ್ದು ನೀಲ ನಕ್ಷೆ ಸಿದ್ದಪಡಿಸಲಾಗಿದ್ದು ಕೆಂಪೇಗೌಡರ ಕಾಲದ ಕೋಟೆ ಅಭಿವೃದ್ಧಿಪಡಿಸಲಾಗುತ್ತದೆ ಇದಕ್ಕೆ ಎಲ್ಲರ ಸಹಕಾರ ಅತಿ ಮುಖ್ಯ ಎಂದು ಬಾಲಕೃಷ್ಣ ತಿಳಿಸಿದರು.

ತಹಶೀಲ್ದಾರ್ ಶರತ್ ಕುಮಾರ್, ಕಾಂಗ್ರೆಸ್ ಮುಖಂಡರಾದ ಕಲ್ಕೆರೆ ಶಿವಣ್ಣ, ಪುರಸಭಾ ಉಪಾಧ್ಯಕ್ಷ ರಿಯಾಜ್, ಸ್ಥಾಯಿ ಸಮಿತಿ ಅಧ್ಯಕ್ಷ ಶಿವಕುಮಾರ್, ಸದಸ್ಯರಾದ ರಂಗಹನುಮಯ್ಯ, ಗೋಪಾಲ್ ಇತರರಿದ್ದರು.

15 ವರ್ಷಗಳೇ ಕಳೆದರೂ ಅಭಿವೃದ್ಧಿ ಕಾಣದ ಸೂರ್ಯ ನಗರ

ರಸ್ತೆಗಳು ಹಾಳಾಗಿವೆ, ಬೀದಿ ದೀಪದ ಕಂಬಗಳು ಕೆಲಸಕ್ಕೆ ಬಾರದಾಗಿವೆ | ಬಸ್ ಸಮರ್ಪಕ ವ್ಯವಸ್ಥೆ ಇಲ್ಲ

▪ ಎಂ. ಸೋಮಶೇಖರ್

ಸಂ.ಕ. ಸಮಾಚಾರ, ಆನೇಕಲ್

ರಾಜ್ಯದಲ್ಲಿ ವಸತಿ ಅಗತ್ಯಗಳನ್ನು ಪೂರೈಸಲು ಸ್ಥಾಪಿಸಿದ ಸಂಸ್ಥೆಯೇ ಕರ್ನಾಟಕ ಗೃಹ ಮಂಡಳಿ. ಜನಸಾಮಾನ್ಯರಿಗೆ ಕೈಗೆಟುಕುವ ದರದಲ್ಲಿ ವಸತಿ ಒದಗಿಸುವ ಯೋಜನೆಯನ್ನು ಸರ್ಕಾರ ಕೈಗೆತ್ತಿಕೊಂಡಿರುವುದು ಸ್ವಾಗತಾರ್ಹವಾದರೂ ಬೆಂಗಳೂರು ಹೊರವಲಯದ ಆನೇಕಲ್ ತಾಲೂಕಿನ ಸೂರ್ಯನಗರ ಎರಡನೇ ಹಂತ, ಮೂರನೇ ಹಂತದ ಬಡಾವಣೆಗಳು ಅಭಿವೃದ್ಧಿ ಕಾಣದೆ ಸಂಪೂರ್ಣ ಹಳ್ಳ ಹಿಡಿದಿದೆ. ಆದರ ನಡುವೆಯೂ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಆನೇಕಲ್ ತಾಲೂಕಿನ ಇಂಡ್ಲವಾಡಿಯಲ್ಲಿ ನಾಲ್ಕನೇ ಹಂತ ರಾಜ್ಯ ಸರ್ಕಾರ ಕೈಗೆತ್ತಿಕೊಂಡಿದೆ.

ಬೆಂಗಳೂರು ಹೊರವಲಯದ ಆನೇಕಲ್ ತಾಲೂಕಿನ ಸೂರ್ಯನಗರ ಎರಡನೇ ಹಂತವನ್ನು ಕರ್ನಾಟಕ ಗೃಹ ಮಂಡಳಿ ವಸತಿ ನಿರ್ಮಾಣ ಮಾಡಲು ಕಂದಾಯ ಇಲಾಖೆ 76 ಭೂಸ್ವಾಧೀನ 2006 ಕಾಯ್ದೆ ಪ್ರಕಾರ ಆಗಿನ ಸರ್ಕಾರ 2009ರಲ್ಲಿ ರೈತರ ಬಳಿ ಜಮೀನನ್ನು ಭೂ ಸ್ವಾಧೀನ ಮಾಡಿಕೊಂಡಿತ್ತು. ಕಂದಾಯ ಇಲಾಖೆಯಿಂದ ಹಿನ್ನಕ್ಕಿ ಗ್ರಾಮ, ಮರಸೂರು ಪಂಚಾಯಿತಿ, ಲಿಂಗಾಪುರ ಗ್ರಾಮದಿಂದ ನೂರಾರು ಎಕರೆ ಜಾಗವನ್ನು ರೈತರಿಂದ ಭೂಸ್ವಾಧೀನ ಪಡಿಸಿಕೊಂಡಿತ್ತು. ತದನಂತರ 15 ವರ್ಷಗಳೇ ಕಳೆದರೂ ಅಭಿವೃದ್ಧಿ ಕಾಣದೆ ನನೆಗುದಿಗೆ ಬಿದ್ದಿದೆ. ಸೂರ್ಯನಗರ 2ನೇ ಹಂತದಲ್ಲಿ ಸುಮಾರು 12 ಸಾವಿರಕ್ಕೂ ಹೆಚ್ಚು ಸೈಟ್‌ಗಳಿದ್ದು, 400 ರಿಂದ 500 ಮನೆಗಳು ತಲೆ ಎತ್ತಿವೆ. ಆದರೆ, ಮೂಲಸೌಕರ್ಯಗಳಿಲ್ಲದೆ ಅನೈತಿಕ ಚಟುವಟಿಕೆಗಳಿಗೆ ತಾಣವಾಗಿ ಮಾರ್ಪಾಡು ಆಗುತ್ತಿದೆ.

ಇನ್ನು ಈ ಬಗ್ಗೆ ಸೂರ್ಯನಗರ ಕ್ಷೇಮಾಭಿವೃದ್ಧಿ ಸಂಘ ಅಧ್ಯಕ್ಷ ರಾಜಶೇಖರ್ ಮಾತನಾಡಿ, ಪೈಪ್‌ಲೈನ್ ಇಲ್ಲ, ಟ್ಯಾಂಕರ್ ಮೂಲಕ ನೀರನ್ನು ಬಿಡಲಾಗುತ್ತಿದೆ. ಜನರಿಗೆ ಓಡಾಡಲು ಬಸ್ ಸೌಲಭ್ಯ ಇಲ್ಲ. ಮಳೆ ಬಂದರೂ ವಿದ್ಯುತ್ ಸಂಪರ್ಕ ಇರೋದಿಲ್ಲ ಎಂದರು.

ಹೌಸಿಂಗ್ ಬೋರ್ಡ್‌ನಲ್ಲಿ ರಾತ್ರಿಯಾದರೆ ಪುಂಡ ಪೋಕರಿಗಳ ಹಾವಳಿ ಹೆಚ್ಚಾಗಿದೆ. ಅಲ್ಲದೆ ಇಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿರುವ ರಸ್ತೆ, ಚರಂಡಿಗಳು ಕಳಪೆ ಕಾಮಗಾರಿ ಆಗಿದೆ. ಈ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಅಧಿಕಾರಿಗಳು ಗಮನಹರಿಸಬೇಕು ಎಂದು ಸ್ಥಳೀಯ ನಿವಾಸಿ ವಸಂತ್ ಕುಮಾರ್ ಹೇಳಿದರು.

ರಸ್ತೆಗಳು ಕಿತ್ತು ಹೋಗಿವೆ

2009ರಲ್ಲಿ ಹಾಕಿರುವಂತಹ ರಸ್ತೆಗಳು ಕಿತ್ತು ಹೋಗಿವೆ. ಬೀದಿ ದೀಪದ ಕಂಬಗಳು ಕೆಲಸಕ್ಕೆ ಬಾರದಾಗಿವೆ. ಮಳೆ ಬಂದರೆ ಕರೆಂಟೇ ಇರೋದಿಲ್ಲ, ಒಂಟಿಯಾಗಿ ಓಡಾಡಲು ಭಯವಾಗುತ್ತದೆ. ಅಲ್ಲದೆ ನೀರಿನ ಸೌಲಭ್ಯ ಮತ್ತು ಮೂಲಸೌಕರ್ಯಗಳಿಲ್ಲ. ಟ್ಯಾಂಕರ್ ಮೂಲಕ ನೀರು ಬಿಡಲಾಗುತ್ತಿದೆ. ಕಾಂಕ್ರೀಟ್ ಮಿಕ್ಸರ್ ಪಕ್ಕದಲ್ಲಿ ಇದೆ. ರಾತ್ರೋರಾತ್ರಿ ಲಾರಿಗಳು ಹೆಚ್ಚು ಓಡಾಟದಿಂದ ರಸ್ತೆಗಳು ಹಾಳಾಗಿದೆ.

▪ಹರೀಶ್ ಗೌತಮನಂದ, ನಿವಾಸಿ

ಬಸ್ ಸೌಲಭ್ಯ ಕೊರತೆ

ಕಾಲೇಜಿನಿಂದ ಮನೆಗೆ ಬರುವಾಗ ಜೀವವನ್ನು ಕೈಯಲ್ಲಿ ಹಿಡಿದುಕೊಂಡು ಬರುವ ಪರಿಸ್ಥಿತಿ ಇದೆ. ಬಸ್ ಸೌಲಭ್ಯ ಕಡಿಮೆ. ಮನೆಯಲ್ಲಿ ಯಾರಾದರೂ ಒಬ್ಬರು ನಮ್ಮನ್ನು ಕರೆದುಕೊಂಡು ಹೋಗುವುದಕ್ಕೆ ಬರಲೇಬೇಕು. ಹೇಳಿಕೊಳ್ಳುವುದಕ್ಕೆ ಬಡಾವಣೆ ಅಷ್ಟೇ, ನಿರ್ಜನ ಪ್ರದೇಶ ಆಗಿಬಿಟ್ಟಿದೆ. ಪೊಲೀಸ್ ಬೀಟ್ ಹಾಕಬೇಕು.

▪ಹರ್ಷಲ್, ವಿದ್ಯಾರ್ಥಿನಿ

ಶೀಘ್ರವೇ ಪರಿಹಾರ

ಈಗಾಗಲೇ ಅಲ್ಲಿನ ನಿವಾಸಿಗಳು ತುಂಬಾ ದಿನಗಳಿಂದ ದೂರುಗಳನ್ನು ನೀಡುತ್ತಿದ್ದಾರೆ. ಆದಷ್ಟು ಬೇಗ ಸಮಸ್ಯೆಗಳನ್ನು ಬಗೆಹರಿಸಲಾಗುವುದು. ರೆಡಿಮಿಕ್ಸ್ ಏರಿಯಾದಲ್ಲಿ ಸಿಮೆಂಟ್ ಕಾಂಕ್ರೀಟ್ ಅತ್ಯವಾಗಿ ತಲೆಯೆತ್ತಿದೆ. ಇದರಿಂದ 2009ರಲ್ಲಿ ಹಾಕಿರುವ ರಸ್ತೆಗಳು, ವಿದ್ಯುತ್ ಕಂಬಗಳು ಎಲ್ಲಾ ಹಾಳಾಗಿದೆ ಸಮಸ್ಯೆಗಳನ್ನು ಪರಿಹರಿಸಲಾಗುವುದು. ಟೆಂಡರ್ ಸಹ ಕರೆದಿದ್ದೇವೆ.

▪ಜೋಜಪ್ಪ, ಕೆಹೆಚ್‌ಬಿ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು

ಡೇರಿ ಸಂಘದ ಅಭಿವೃದ್ಧಿಗೆ ಹೈನುಗಾರರು ಮುಂದಾಗಿ

ಬಮುಲ್‌ನ ನಿರ್ದೇಶಕ ಮುನಿರಾಜು ಸಲಹೆ

ಸಂ.ಕ.ಸಮಾಚಾರ,ವಿಜಯಪುರ

ಈ ಭಾಗದಲ್ಲಿ ಹೈನುಗಾರಿಕೆ ಪ್ರಮುಖ ಉದ್ಯಮವಾಗಿ ಬೆಳೆಯುತ್ತಿದೆ, ಹೈನುಗಾರರು ಗುಣಮಟ್ಟದ ಹಾಲನ್ನು ಪೂರೈಕೆ ಮಾಡುವ ಮೂಲಕ ಅಧಿಕ ಲಾಭ ಗಳಿಸಬಹುದು ಜೊತೆಗೆ ಹಾಲು ಉತ್ಪಾದಕರ ಸಹಕಾರ ಸಂಘಗಳು ಸಹ ಅಭಿವೃದ್ಧಿ ಮಾಡಲು ಹೈನುಗಾರರು ಮುಂದಾಗಬೇಕೆಂದು ಬಮುಲ್‌ನ ನಿರ್ದೇಶಕ ಎಸ್.ಪಿ.ಮುನಿರಾಜು ಸಲಹೆ ನೀಡಿದರು.

ವಿಜಯಪುರ ಪಟ್ಟಣದಲ್ಲಿ ಸುದ್ದಿಗಾರರೊಂದಿಗೆ ಅವರು, ಇಂದು ತಾಲೂಕಿನ ಹಾಲು ಉತ್ಪಾದನೆಯಲ್ಲಿ ಕುಂಠಿತ ಮುಂದಿದೆ, ಗುಣಮಟ್ಟದ ಹಾಲನ್ನು ಪೂರೈಕೆ ಮಾಡಲಾಗುತ್ತಿದೆ. ಗುಣಮಟ್ಟದ ಹಾಲು ಪೂರೈಕೆ ಮಾಡುವುದರಿಂದ ರೈತರು ಅಧಿಕ ಲಾಭ ಸಹ ಪಡೆಯಬಹುದು. ಇದರ ಜೊತೆಗೆ ಹಾಲು ಉತ್ಪಾದಕರ ಸಂಘಗಳೂ ಸಹ ಅಭಿವೃದ್ಧಿಯಾಗುತ್ತವೆ. ಸಂಘವನ್ನು ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಆಯಾ ಸಂಘಗಳ ಕಾರ್ಯದರ್ಶಿಗಳು ಪ್ರಾಮಾಣಿಕವಾಗಿ ಕೆಲಸ ಮಾಡಬೇಕು. ಶಿಬಿರ ಕಚೇರಿಯ ಸಿಬ್ಬಂದಿ ರಾಸುಗಳಿಗೆ ಸರಿಯಾದ ಸಂತಾನ ಉತ್ಪತ್ತಿ ಲಸಿಕೆಯನ್ನು ಹಾಕಬೇಕು. ಲಸಿಕೆ ಕುರಿತು ಹೈನುಗಾರರಿಗೆ ಸರಿಯಾದ ತರಬೇತಿ ನೀಡಬೇಕು ಎಂದರು.

ಸಹಕಾರ ಸಂಘಗಳ ಅಭಿವೃದ್ಧಿಯಲ್ಲಿ ಕಾರ್ಯದರ್ಶಿಗಳ ಪಾತ್ರ ಅಪಾರವಾಗಿರುತ್ತದೆ. ಸಹಕಾರ ಸಂಘಗಳ ಕಾರ್ಯದರ್ಶಿಗಳು ದಾಖಲೆಗಳ ನಿರ್ವಹಣೆ ಸರಿಯಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡಬೇಕು. ಇಂದು ಸಹಕಾರ ಸಂಘಗಳಲ್ಲಿ ಅನೇಕ ಕಾಯ್ದೆಗಳು ಬದಲಾಗುತ್ತಿರುತ್ತವೆ. ಅವುಗಳನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳಬೇಕು. ಸಹಕಾರ ಸಂಘಗಳಿಗೆ ನೇಮಕಗೊಂಡಿರುವಂತಹ ಅಧಿಕಾರಿಗಳು ಬದಲಾಗುತ್ತಾರೆ. ಆದರೆ ಕಾರ್ಯದರ್ಶಿಗಳು ನಿವೃತ್ತಿಯ ತನಕ ಇರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಸಂಘದ ಅಭಿವೃದ್ಧಿಯಲ್ಲಿ ನಿಮ್ಮ ಪಾತ್ರ ಅಪಾರವಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಕಾರ್ಯದರ್ಶಿಗಳಿಗೆ ಹೆಚ್ಚೆಚ್ಚು ತರಬೇತಿಗಳನ್ನು ನೀಡಲಾಗುತ್ತದೆ. ತರಬೇತಿಗಳಲ್ಲಿ ಭಾಗಿಯಾಗಿ ಮಾಹಿತಿ ಪಡೆದುಕೊಳ್ಳಬೇಕು ಎಂದರು.

ಸ್ಕೂಟರ್‌ನಲ್ಲೇ ತಾಯಿಗೆ ನಾಲ್ಕು ದೇಶಗಳ ಪುಣ್ಯಕ್ಷೇತ್ರಗಳ ದರ್ಶನ!

1 ಲಕ್ಷ ಕಿ.ಮೀ. ಪ್ರಯಾಣಿಸಿದ ಆಧುನಿಕ ಶ್ರವಣಕುಮಾರ

▪ ನಟರಾಜ್ ಎಂ.ಎನ್.ಆರ್.

ಹೊಸಕೋಟೆ: ತಂದೆ, ತಾಯಿಯನ್ನು ಅನಾಥರನ್ನಾಗಿ ಮಾಡಿ ಬೀದಿಗೆ ತಳ್ಳುವ, ವೃದ್ಧಾಶ್ರಮಗಳಿಗೆ ಕಳುಹಿಸುವ ಈ ಕಾಲದಲ್ಲಿ ತಾಯಿಯ ಆಸೆ ಈಡೇರಿಸಲು ಐದು ವರ್ಷಗಳ ಕಾಲ ನಾಲ್ಕು ದೇಶಗಳ ಎಲ್ಲಾ ರಾಜ್ಯಗಳ ಪುಣ್ಯಕ್ಷೇತ್ರಗಳ ದರ್ಶನ ಮಾಡಿಸಿದ ಕಲಿಯುಗದ ಶ್ರವಣಕುಮಾರ ಮೈಸೂರಿನ ದಕ್ಷಿಣಾಮೂರ್ತಿ ಕೃಷ್ಣಕುಮಾರ್ ಆಗಿದ್ದಾರೆ.

ಹೊಸಕೋಟೆಯ ಅಖಿಲ ಕರ್ನಾಟಕ ಬ್ರಾಹ್ಮಣ ಮಹಾಸಭಾ ತಾಲೂಕು ಕಚೇರಿಯಲ್ಲಿ ಇತ್ತೀಚೆಗೆ ಕೃಷ್ಣಕುಮಾರ್ ಅವರನ್ನು ಸನ್ಮಾನಿಸಿದ ಮಹಾಸಭಾ ರಾಜ್ಯ ಜಂಟಿ ಕಾರ್ಯದರ್ಶಿ ಮುರಳೀಧರ ಅವರು ಮಾತನಾಡಿ, ಬದುಕಿರುವ ತಮ್ಮ ತಂದೆ, ತಾಯಿಯನ್ನು ಅನಾಥರನ್ನಾಗಿಸುವ ಈ ಕಾಲಘಟ್ಟದಲ್ಲಿ ಕೃಷ್ಣಕುಮಾರ್ ತಾಯಿಯ ಆಸೆ ಈಡೇರಿಸಲು ಐದು ವರ್ಷಗಳ ಕಾಲ ನಾಲ್ಕು ದೇಶ ಸುತ್ತಿರುವುದಕ್ಕೆ ಬೆಲೆ ಕಟ್ಟಲು ಸಾಧ್ಯವಿಲ್ಲ ಎಂದರು. ಮೈಸೂರಿನ ನಿವಾಸಿಯಾದ ಚೂಡಾರತ್ನಮ್ಮ ಅವರ ಪುತ್ರ ಕೃಷ್ಣಕುಮಾರ್ ಅವರು ಮೂಲತಃ ಐಟಿ ಕಂಪನಿಯಲ್ಲಿ ಉದ್ಯೋಗಿಯಾಗಿದ್ದಾರೆ. ಇವರ ತಂದೆಯ ಕಾಲಾನಂತರ ತಾಯಿಯ ಆಸೆಯನ್ನು ಈಡೇರಿಸುವ ಸಲುವಾಗಿ ತಂದೆಯವರ ಆಸ್ತಿಯ ಒಂದು ಭಾಗವಾಗಿದ್ದ 2000 ನೇ ಇಸವಿಯ ಬಜಾಜ್ ಚೇತಕ್ ಸ್ಕೂಟರ್‌ನಲ್ಲಿ ಸುಮಾರು ಲಕ್ಷ ಕಿಮೀ ಯಾತ್ರೆಯನ್ನು ಯಾರೊಬ್ಬರ ಸಹಾಯವಿಲ್ಲದೆ ಸ್ವಂತ ಖರ್ಚಿನಲ್ಲಿ ಕನ್ಯಾಕುಮಾರಿಯಿಂದ ಕಾಶ್ಮೀರ ಹಾಗೂ ನೇಪಾಳ ಮಯನ್ಮಾರ್, ಭೂತಾನ್ ದೇಶಗಳನ್ನು ಸುತ್ತಿ ಎಲ್ಲಾ ಪುಣ್ಯಕ್ಷೇತ್ರಗಳ ದರ್ಶನ ಮಾಡಿಸಿ ತೀರ್ಥ ಪ್ರಸಾದ ಸ್ವೀಕರಿಸಿ ಮರಳಿ ಮೈಸೂರಿಗೆ ಹಿಂದಿರುಗಿರುವ ದೃಷ್ಟಾಂತವಾಗಿದೆ.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ERGONIA TECHNOLOGY PRIVATE LIMITED

1.	Name of corporate person	ERGONIA TECHNOLOGY PRIVATE LIMITED
2.	Date of incorporation of corporate person	09/05/2022
3.	Authority under which corporate person is incorporated /registered	Registrar of Companies, Karnataka, Bangalore
4.	Corporate Identity Number ~~/ Limited Liability Identity Number~~ of corporate person	U72900KA2022PTC161004
5.	Address of the Registered Office and Principal Office (If Any) of corporate person	No. 3985, 3rd floor, 80 Feet Rd, above Aastha Eye Hospital, 1st phase Girinagar, VHBCS layout, Banashankari 1st Stage, Girinagar (Bangalore), Bangalore 560085, Bangalore South, Karnataka, India.
6.	Liquidation Commencement Date Of Corporate Person	30th June, 2025
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Ms. Nayana Premji Savala Address: 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai 400057, Maharashtra, India. Email: nalinisavala@gmail.com Tel.: 9082605500 IP Registration No: IBBI/IPA-003/IP-N00051/2017-18/10491
8.	Last date for submission of claims	29th July, 2025

Notice is hereby given that Ergonia Technology Private Limited has commenced voluntary liquidation on 30th June, 2025.
The stakeholders of Ergonia Technology Private Limited are hereby called upon to submit a proof of their claims, on or before 29th July, 2025, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties

Date : 04th July, 2025
Place : Mumbai

Name and Signature of the Liquidator:
sd/-
Nayana Premji Savala
Liquidator

Form No. INC 26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement for change of registered office of the company from the state of Karnataka to the state of Maharashtra

BEFORE THE REGIONAL DIRECTOR,
South East Region
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of ANGLO-FRENCH DRUGS & INDUSTRIES LIMITED, having its Registered Office at Plot No.4, Phase II, Peenya Industries Area, Peenya, Bangalore 560058, Karnataka.
…Petitioner Company

NOTICE is hereby given to the General Public that the Company proposes to make Petition to the Central Government (Regional Director, South East Region) under Section 13(4) of the Companies Act, 2013 seeking confirmation of the alteration of Memorandum of Association of the Company in terms of the Special Resolution passed by way of postal ballot on 5th June, 2025 to enable the Company to change its Registered Office from the "State of Karnataka" to the "State of Maharashtra", within the jurisdiction of the Registrar of Companies, Maharashtra at Mumbai.
Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Petitioner Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by Registered Post his/her objection supported by an Affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South East Region at the address Regional Director, South East Region, 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattiannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana within 14 (fourteen) days from the date of publication of this Notice with a copy to the Petitioner Company at its Registered Office mentioned above.

For and on behalf of
Anglo-French Drugs & Industries Limited

Sd/- Uddhav Kanoria, Managing Director, DIN:00108909
Sd/- Nirbhay Kanoria, Managing Director, DIN: 02558300

Date: 02-07-2025
Place: Bangalore

S. E. RAILWAY – TENDER

Divisional Railway Manager/Engg., Chakradharpur acting For & On behalf of The President of India invites E-Tenders against Open Tender. Manual offers are not allowed against this tender, and any such manual offer received shall be ignored. **Sl. No., Tender Notice No. & Name of work** are as follows : **1. CKP-CENTRAL-25-26-26.** Construction of various capacity of RCC over head tank at various locations under the jurisdiction of Sr. DEN/Central/CKP in Chakradharpur Division. **Tender Value :** ₹ 10,21,68,334.39. **EMD :** ₹ 6,60,900/-. **2. CKP-WEST-25-26-17.** Construction of various capacity of RCC over head tank at various locations under the jurisdiction of Sr. DEN/West/CKP in Chakradharpur Division. **Tender Value :** ₹ 24,67,47,926.52. **EMD :** ₹ 13,83,700/-. **3. CKP-EAST-25-26-18.** Construction of various capacity of RCC over head tank at various locations under the jurisdiction of Sr. DEN (East)/CKP in Chakradharpur Division. **Tender Value:** ₹ 10,07,27,518.70. **EMD :** ₹ 6,53,600/-. **4. CKP-SOUTH-25-26-09.** Construction of various capacity of RCC over head tank at various locations under the jurisdiction of Sr. DEN/South/CKP in Chakradharpur Division. **Tender Value:** ₹ 11,16,34,125.72. **EMD :** ₹ 7,08,200/-. **Cost of Tender form :** ₹ 0 for each. **Date of opening :** 21.07.2025 for Sl. No. 1, 2 & 3 each and 22.07.2025 for Sl. No. 4. The tender can be viewed at Website **http://www.ireps.gov.in** The tenderer/bidders must have Class-III Digital Signature Certificate & must be registered under on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering. All relevant paper must be uploaded at the time of participating in e-tendering. **Note :** e-Tender Forms shall be issued free of cost to all tenderers. (Authority-Rly. Bd.'s letter No. 2020/CE-I/CT/3E/GCC/Policy dtd. 16.07.2020).
(PR-352)

S. E. RAILWAY – TENDER

e-Tender Notice No. SER-OHE-KGP-TATA-2x25 KV-RT dated 02.07.2025. For and on behalf of President of India, Chief Electrical Engineer (Project), South Eastern Railway invites e-tender for the following work : **Name of work and its location :** Design, Supply, Erection, Testing and Commissioning for upgradation of Electric traction system from 1 x 25 KV to 2 x 25 KV traction system for Kharagpur (Excl.) - Tatanagar (incl.) section of Kharagpur/Chakradharpur division of South Eastern Railway to meet 3000 MT loading. **Approximate Cost of the work :** ₹ 179,13,05,089.28. **Bid Security :** ₹ 91,06,500/-. **Cost of Tender Document :** Nil. **Completion period of the work :** 24 months. **Validity of Offer :** 120 days from the date of opening of tender. **Last date of receiving queries :** 25.07.2025. **Pre bid meeting :** 25.07.2025 at 11.30 hrs. **Physical Submission of all documents:** 19.08.2025. **Closing date of tender :** 20.08.2025 [14:00 hrs. IST]. **Website particulars where complete details of tender can be seen : www.ireps.gov.in**
(PR-351)

(THIS IS ONLY AN ADVERTISEMENT FOR INFORMATION PURPOSES ONLY AND NOT A PROSPECTUS ANNOUNCEMENT. NOT FOR DISTRIBUTION OUTSIDE INDIA.)

(Please scan this QR Code to view the Prospectus)

VANDAN FOODS LIMITED

CIN: U10402GJ2015PLC085394

Our Company was originally incorporated as Private Limited Company in the name of "Vandan Foods Private Limited" on December 15, 2015 under the provision of the Companies Act, 2013 bearing Corporate Identification Number U10402GJ2015PTC085394 issued by Central Registration Centre, Registrar of Companies. Subsequently, Our Company was converted into Public Limited Company under the Companies Act, 2013 and the name of Our Company was changed to "Vandan Foods Limited" vide a fresh Certificate of Incorporation consequent upon conversion from Private Company to Public Company dated September 18, 2023 bearing Corporate Identification Number U10402GJ2015PLC085394 issued by Registrar of Companies – Ahmedabad.

Regd. Office: 503/B, Wall Street-1, Opp Orient Club, Nr. Rly Crossing, Ellisbridge, Ahmedabad, Gujarat – 380006 India. **Tel:** 91-8980121363; **E-mail:** cs@vandanfoods.in; **Website:** www.vandanfoods.in; **Corporate Identity Number (CIN):** U10402GJ2015PLC085394

PROMOTER: MR. KALPESHKUMAR BHAGAVANDAS THAKKAR, MR. RAKESHKUMAR RAMESHBHAI PATEL, MR. JITENDRA RAMESHBHAI PATEL, MRS. JYOTSANA JITENDRABHAI PATEL AND KALPESH KUMAR THAKKAR HUF

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFER OF 26,40,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF VANDAN FOODS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 115/- PER EQUITY SHARE, INCLUDING A SHARE PREMIUM OF ₹ 105/- PER EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING TO ₹ 3036 LAKHS ("THE ISSUE"), OF WHICH 1,32,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹ 115/- PER EQUITY SHARE, AGGREGATING TO ₹ 151.80 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 25,08,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹ 115/- PER EQUITY SHARE, AGGREGATING TO ₹ 2884.20 LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 31.49% AND 29.91% RESPECTIVELY OF THE POST ISSUE PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY.

The Issue was made in terms of Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended from time to time, (**"SEBI (ICDR) Regulations"**), through the Fixed Price method and hence, as per as per Regulation 253(2) of SEBI (ICDR) Regulations the allocation of Net Issue to the Public category shall be made as follows: a) Minimum fifty percent to retail individual investors; and b) Remaining to: i.) individual applicants other than retail individual investors; and ii.) other investors including corporate bodies or institutions, irrespective of the number of specified securities applied for. The unsubscribed portion in either of the categories specified in (a) or (b) above may be allocated to the applicants in the other category.
For the purpose of Regulation 253(2) of the SEBI (ICDR) Regulations, if the retail individual investor category is entitled to more than fifty percent on proportionate basis, the retail individual investors shall be allocated that higher percentage.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10 EACH.
THE ISSUE PRICE IS ₹ 115/- PER EQUITY SHARE AND IS 11.5 TIMES THE FACE VALUE OF THE EQUITY SHARES

ISSUE PERIOD
ISSUE OPENED ON: MONDAY, JUNE 30, 2025
ISSUE CLOSED ON: WEDNESDAY, JULY 02, 2025
PROPOSED LISTING: MONDAY, JULY 07, 2025*

*Subject to receipt of listing and trading approval from BSE Limited.
The Equity Shares offered through the Prospectus are proposed to be listed on the SME platform of the BSE Limited (**"BSE SME"**). Our company has received an in-principle approval dated March 18, 2025 from the BSE Limited (**"BSE"**) for using its name in the Prospectus for listing of our shares on BSE SME. For the purpose of this Issue, the Designated Stock Exchange is the BSE. The trading is proposed to be commenced on Monday, July 07, 2025 (subject to receipt of listing and trading approval from BSE Limited).

SUBSCRIPTION DETAILS

The Issue has received 10961 applications for 1,37,07,600 Equity Shares (before multiple and duplicate bids, bid not banked, withdrawal or cancelled bids reported by SCSBs and technical rejection cases). The Issue was subscribed to the extent of 5.19 times as per the bid book received from BSE Limited (including Market Maker Portion). After removing multiple and duplicate bids, bid not banked, withdrawal or cancelled bids reported by SCSBs and technical rejection cases from the Bid book, the Issue was subscribed to the extent of 1.51 times (including Market Maker Portion).
The details of valid applications received in the Issue (after technical rejections) are as follows:

Summary of Valid Applications

Sr. No.	Category	Gross Application		Less: Rejections (including withdrawals)		Valid Applications	
		Gross Application	Equity Shares	Applications	Equity Shares	Valid Applications	Equity Shares
1	Reserved for Market Makers	1	132000	0	0	1	132000
2	Retail Individual Investors	2956	3547200	179	214800	2777	3332400
3	Other than Retail Individual Investors	176	565200	8	54000	168	511200
	Total	**3133**	**4244400**	**187**	**268800**	**2946**	**3975600**

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange i.e. BSE on July 03, 2025.

A. Allocation to Market Maker (After Technical Rejection): The Basis of Allotment to the Market Maker, at the issue price of ₹ 115/- per Equity Share, was finalised in consultation with BSE. The category was subscribed by 1 (one) time. The total number of shares allotted in this category is 1,32,000 Equity Shares consisting of reserved portion of 1,32,000 Equity Shares.

Sr. No	No. of Shares applied for (Category wise)	Number of Applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ratio of allottees to applicants		Total No. of Shares allocated/ allotted
							Before Rounding off	After Rounding off			
1	132000	1	100.00	132000	100.00	132000	132000	132000	1	1	132000

B. Allocation to Retail Individual Investors (After Technical Rejections): The Basis of Allotment to the Retail Individual Investors, at the issue price of ₹ 115/- per Equity Share, was finalised in consultation with BSE. The category was subscribed by 1.53 times. The total number of shares allotted in this category is 33,32,400 Equity Shares. The category wise basis of allotment is as under:

Sr. No	No. of Shares Applied for (Category wise)	Number of Applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of Allottees to Applicants		Total No. of Equity Shares allocated/ allotted
							Before Rounding off	After Rounding off			
1	1200	2777	100.00	3332400	100.00	2175600	783.44	1200	47	72	2175600
	Grand Total	**2777**	**100.00**	**3332400**	**100.00**	**2175600**					**2175600**

C. Allocation to Other than Retail Individual Applicants (After Technical Rejections): The Basis of Allotment to the other than Retail Individual Investors, at the issue price of ₹115/- per Equity Share, was finalised in consultation with BSE. The category was subscribed by 1.54 times. The total number of shares allotted in this category is 3,32,400 Equity Shares. The category wise basis of allotment is as under:

Sr. No	No. of Shares Applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of Allottees to Applicants		Total No. of Shares allocated/ allotted
							Before Rounding off	After Rounding off			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		(14)
1	2400	146	86.91	350400	68.54	227842	1560.56	1200	1	1	1752000
	2400	-	0.00	-	0.00	-	-	1200	22	73	52800
2	3600	8	4.76	28800	5.63	18727	2340.88	2400	1	1	19200
3	4800	1	0.60	4800	0.94	3121	3121	3600	1	1	3600
4	6000	5	2.98	30000	5.87	19507	3901.4	3600	1	1	18000
	6000	-	0.00	-	0.00	-	-	1200	1	5	1200
5	7200	1	0.60	7200	1.41	4682	4682	4800	1	1	4800
6	8400	2	1.19	16800	3.29	10924	5462	4800	1	1	9600
	8400	-	0.00	-	0.00	-	-	1200	1	2	1200
7	9600	2	1.19	19200	3.76	12484	6242.5	6000	1	1	12000
8	12000	1	0.60	12000	2.35	7803	7803	7200	1	1	7200
9	18000	1	0.60	18000	3.52	11704	11704	12000	1	1	12000
10	24000	1	0.60	24000	4.69	15606	15606	15600	1	1	15600
	GRAND TOTAL	**168**	**100.00**	**511200**	**100.00**	**332400**	-	-	-	-	**332400**

The Board of Directors of the Company at its meeting held on July 03, 2025 have taken on record the Basis of Allotment of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorised the corporate action for the transfer of the Equity Shares to various successful applicants.
The CAN and allotment advice and/or notices shall be dispatched to the address of the Investors as registered with the depositories. Further, the instructions to SCSBs have been issued for unblocking of funds and transfer to Public Offer Account on July 03, 2025. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts on or before July 04, 2025 subject to validation of the account details with the depositories concerned. In case the same is not received within the prescribed time, Investors may contact at the Registrar to the Issue at the address given below. The Company is taking steps to get the Equity Shares admitted for trading on BSE SME within 3 working days from the closure of the Issue. **The trading is proposed to commence on or before Monday, July 07, 2025 subject to receipt of listing and trading approvals from BSE Limited.**

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA

SINCE THE ISSUE IS BEING MADE IN TERMS OF CHAPTER IX OF THE SEBI ICDR REGULATIONS 2018, THE OFFER DOCUMENT HAS BEEN FILED WITH SEBI. HOWEVER, IN TERMS OF THE SEBI ICDR REGULATIONS 2018, SEBI SHALL NOT ISSUE ANY OBSERVATIONS ON THE OFFER DOCUMENT. HENCE, THERE IS NO SPECIFIC DISCLAIMER CLAUSE OF SEBI. HOWEVER, INVESTORS MAY REFER TO THE ENTIRE "SEBI DISCLAIMER CLAUSE" ON PAGE 187 OF THE PROSPECTUS.

DISCLAIMER CLAUSE OF BSE LIMITED

IT IS TO BE DISTINCTLY UNDERSTOOD THAT THE PERMISSION GIVEN BY BSE LIMITED ("BSE") SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE CONTENTS OF THE PROSPECTUS OR THE PRICE AT WHICH THE EQUITY SHARES ARE OFFERED HAS BEEN CLEARED, SOLICITED OR APPROVED BY BSE, NOR DOES IT CERTIFY THE CORRECTNESS, ACCURACY OR COMPLETENESS OF ANY OF THE CONTENTS OF THE PROSPECTUS. THE INVESTORS ARE ADVISED TO REFER TO THE PROSPECTUS FOR THE FULL TEXT OF THE DISCLAIMER CLAUSE PERTAINING TO BSE.

INVESTORS PLEASE NOTE

The details of allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole Applicant, serial number of the Application Form, number of shares applied for and Bank Branch where the application has been lodged and payment details at the address of the Registrar to the Issue given below:

Bigshare Services Private Limited
S6-2, Pinnacle Business Park, Next to Ahura Centre,Mahakali Caves Road, Andheri (East), Mumbai – 400 093
Contact Person: Mr. Vinayak Morbale; **Telephone:** 022-62638200; **Email:** ipo@bigshareonline.com; **Website:** www.bigshareonline.com
Investor Grievance Email: investor@bigshareonline.com; **SEBI Registration Number:** INR000001385; **CIN:** U99999MH1994PTC076534

Note: Capitalised terms used and not specifically defined herein shall have the meaning given to such terms in the Prospectus dated June 23, 2025.

On behalf of the Board of Directors
For **VANDAN FOODS LIMITED**
Sd/-
(JITENDRA RAMESHBHAI PATEL)
Managing Director
DIN: 08205811

Date : July 03, 2025
Place : Ahmedabad

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF FOR VANDAN FOODS LIMITED).

Disclaimer: Vandan Foods Limited is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of the SEBI at www.sebi.gov.in and the website of the Lead Manager to the Issue at www.nirbhaycapital.com and website of BSE Limited at www.bsesme.com and website of Issuer Company at www.vandanfoods.in .
Investors should note that investment in Equity Shares involves high degree of risks. For details, investors should refer to and rely on the Prospectus, including the section titled ***"Risk Factors"*** on page 21 of the Prospectus.
The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the **"Securities Act"**) or any state securities law in United States and may not be offered or sold within the United States (as defined in Regulations under the Securities Act) or to, or for the account benefit of "U. S. Person" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

KIRIN ADVISORS